

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATED FRIDAY, THE NINETH DAY OF JUNE ONE
THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI G.S.SHARMA, JUDICIAL MEMBER

&

HON'BLE SHRI N.V.KRISHNAN, ADMINISTRATIVE MEMBER

ORIGINAL APPLICATION NO.326/89

T.K.Subramonian - Applicant

vs

The Director,
Integrated Fisheries Project,
P.B.No.1801,
Cochin-16. - Respondent

M/s R.Harikrishnam, V.Sathesh &
M.P.Vinod Counsel of the
applicant

O_R_D_E_R

(SHRI G.S.SHARMA, JUDICIAL MEMBER)

In this original application under Section 19 of the Administrative Tribunals Act, the applicant has prayed that the respondent be directed to promote him as Driver Class II and he should be further directed to dispose of his representation Annexure-IV for such promotion. Notice

of this application has been taken on behalf of the respondents by Mr P.V.Madhavan Nambiar and we heard the

U of both, parties of the learned counsel. We are of the view that this case can be decided finally at this stage by issuing the necessary direction to the respondents to decide the representation of the applicant.

2. We accordingly direct the respondents to dispose of the representation dated 1.7.1988 of the applicant kept in Annexure-IV within a period of four months in accordance with the relevant rules.

3. The case is disposed of accordingly without any order as to costs.


(N.V.KRISHNAN)
ADMVE. MEMBER


(G.S.SHARMA)
JUDICIAL MEMBER

9-6-1989

trs